

12405 hrs.

A32

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FORTY-FIRST REPORT

SHRI G. LAKSHMANAN (Madras North): I beg to present the Forty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

TWENTY-FIFTH REPORT

SHRI S. B. P. PATTABHI RAMA RAO (Rajahmundry): I beg to present the Twenty-fifth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Defence—Military Engineer Services.

12406 hrs.

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COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTY-EIGHT REPORT & MINUTES

SHRI HARIKESH BAHADUR (Gorakhpur): I beg to present the Thirty-eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Indian Telephone Industries Limited—Research and Development and New Projects and Minutes of the sittings of the Committee relating thereto.

MR. SPEAKER: Shri Zail Singh.

STATEMENT RE: INCIDENT IN AN M.P.'s FLAT IN SOUTH AVENUE, NEW DELHI ON APRIL 14, 1982.

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): Sir, On 14th April, 1982, at about 7.15 A.M., two intruders one of them carrying a revolver, entered the residence of Shri Dalbir Singh, Member of Lok Sabha from Shahdol Parliamentary Constituency in Madhya Pradesh. After entering the

premises, the intruders ordered some guests of the Member of Parliament, who were in the drawing room, to squat on the floor. They enquired about the whereabouts of Shri Dalbir Singh.

Shri Dalbir Singh, who was in an adjoining room and was listening to the intruders, managed to escape along with some other guests including a M.L.A. and the maid servant, even though the intruders had fired shots in his direction. Five guests of the Member of Parliament who were in the drawing room were however held hostage by the intruders.

The Police Control Room received information at 7.30 A.M. about the presence of armed intruders, who had opened fire. Senior Police Officers, including the Commissioner of Police, immediately rushed to the spot. They encircled the premises, thus, confining the intruders. The intruders threatened to shoot the hostages in case the police forced entry into the house and in the event of the Government's failure to meet their demands, relating to coal-mine workers of Jhagra Khand in Madhya Pradesh.

Through persuasion and tact, the police could enter the premises at 4.15 P.M. In a swift operation, the police overpowered the intruders one of whom was armed with a loaded and cocked revolver. The police have registered a case and investigation is in progress.

The Government views this incident with great concern. I am sure the House will join me in condemning such acts of violence. The Government on its part will spare no efforts in dealing firmly with such situations.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अगर दलबीर सिंह जी कुछ कहना चाहते हैं तो हम लोग सुनना चाहेंगे । . .

श्री राम बिशान पासवान (हाजीपुर) : मेम्बर यहां बैठे हुये हैं । बोले, उनका क्या कहना है ? अगर मेम्बर ही इतने इनसिक्योर हो गये हैं तो व्हट एबाउट अदर पीपल ?

MR. SPEAKER: I will allow him under 377.

Now, the Minister of External Affairs.

STATEMENT RE: REPORTED ANNOUNCEMENT MADE BY PRESIDENT OF PAKISTAN APPOINTING OBSERVERS FROM "NORTHERN AREAS" ON THE FEDERAL COUNCIL.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): On April 4, 1982, the Pakistan President Gen. Zia-ul-Haq is reported to have made an announcement appointing three observers from "Northern Areas" on the Federal Council.

This is the first time that the Pakistan Government have given such a "representation" to the areas which are juridically and constitutionally part of the Indian State of Jammu & Kashmir. Our CDA in Islamabad has already lodged a protest over the matter with the Pakistan Foreign Office.

President Zia-ul-Haq is also reported to have made a statement on April 12, 1982, in which he declared Gilgit, Hunza and Skardu in Pakistan-occupied northern Kashmir as parts of Pakistan. He is also reported to have stated that the three territories are part of Pakistan and not "disputed areas"—a description which the Pakistan Government has, without any justification, been giving to Kashmir.

The Pakistan CDA in Delhi was summoned to South Block on 13-4-82 and was asked to give us an authentic version of President Zia's statement on the subject. He was told that Government take serious objection to Gen. Zia's reported statement. Our wellknown position, viz. that juridically areas mentioned above are part of the Indian State of Jammu & Kashmir, was reiterated to the CDA.

We shall await the authentic version of the position of Pakistan on this question.

12-10 hrs.

CUSTOMS TARIFF (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): On behalf of Shri Pranab Kumar Mukherjee, I beg to move for leave to introduce a Bill further to amend the Customs Tariff Act, 1975.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Customs Tariff Act, 1975."

The motion was adopted.

SHRI SAWAI SINGH SISODIA: I introduce** the Bill.

श्री आर० एन० राकेश (चैल) : स्वतंत्रता सेनानी परमानन्द के बारे में क्या नीति है सरकार की ?

श्री हरिकेश बहादुर (गोरखपुर) : कोई नीति तो बनायें (व्यवधान) यह बोल नहीं सकते क्योंकि यह मामला ऐसा ही है।

PROF. K. K. TEWARY: Regarding the statement made by the Minister I have a very important letter...††

अध्यक्ष महोदय : आप पुलिस को दीजिये न, यहां क्यों उठाते हैं ? ... (व्यवधान)

No, please. It is not your job. It is Mr. Dalbir Singh's job. He will do it.

श्री आर० एन० राकेश : अध्यक्ष महोदय, ऐसी घटनाओं के बारे में ? ... (Interruptions)

*Published in Gazette of India Extra ordinary, Part-II Section 2, dated 15-4-82.

**Introduced with the recommendation of the President.

††Not recorded.